Sr. No. 724 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

WP(Crl) No. 208/2019

Mohammad Iqbal Malik

.... Petitioner/Applicant(s)

Through:- Mr. Wajid Haseeb, Advocate (through video conference)

V/s

State of J&K and another

.....Respondent/Non-applicant(s)

Through:- Mr. N. H. Shah, Sr. AAG (through video conference)

Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Mr. Wajid Haseeb, learned counsel for the petitioner has produced a copy of Government Order No. Home/PB-V/1000 of 2020 dated 13.04.2020, passed by the Principal Secretary to Government, whereby detention order of detenue-Mohammad Iqbal Malik S/o Mohammad Sultan Malik R/o Dudwagan Dooru has been revoked with immediate effect.

In view of the aforesaid fact, this petition has rendered infructuous as nothing survives for adjudication.

Hence, this petition is, accordingly, dismissed as having been rendered infructuous.

(Sindhu Sharma) Judge

SRINAGAR 23.06.2020 SUNIL-II

Whether the order is speaking:Yes/NoWhether the order is reportable:Yes/No